

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

NO. O.A. 1386 of 1996.

Date of Order : 17.12.2003.

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

CHAMPA GHOSH

VS.

UNION OF INDIA AND ORS. (CUSTOMS)

For the applicant : None.

For the respondents : Mr. M.S. Banerjee, counsel

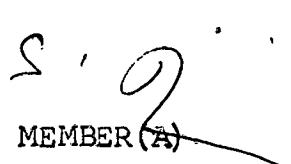
O R D E R

MR. NITYANANDA PRUSTY, JM:

When the matter is taken up for hearing, nobody is present for the applicant. However, Mr. M.S. Banerjee, 1d. counsel for the official respondents is present.

2. On verification of the record, it is found that 1d. counsel for the applicant was not present on 03.04.2002, 08.07.2002, 27.09.2002, 20.01.2003, 12.3.2003, 06.06.2003 and also on 02.09.03. As it appears that the applicant is no more interested to proceed with the case any further. The O.A. is accordingly dismissed for default. However, there shall be no order as to costs.


MEMBER (J)


S. P.
MEMBER (A)